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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A. No.540 of 2010  
Cuttack this the 8<sup>th</sup> August, 2012

CORAM:

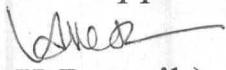
THE HON'BLE SHRI C.R.MOHAPATRA, MEMBER (A)  
AND  
THE HON'BLE SHRI A.K.PATNAIK, MEMBER (J)

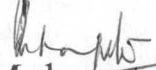
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This OA has been filed by the Applicant seeking to quash the letter under Annexure-A/1 dealing with the subject matter of filling up of the unfilled vacancies in the case of PA/SA under promotional quota of the GDS for the years 2006, 2007, 2008 and 2009. On the other hand by way of ad interim order he prayed to allow him to appear at the examination scheduled to be held on 26.09.2010 in pursuance of Annexure-A/1. This Tribunal by order dated 21<sup>st</sup> September, 2010 while issuing notice to the Respondents to file their counter, by way of ad interim measure, directed the Respondents to allow the applicant to appear at the examination held on 26.09.2010 with the rider that result of the applicant

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shall not be declared without leave of this Tribunal. In compliance of the ad interim order of this Tribunal dated 21<sup>st</sup> September, 2010, Respondents allowed the applicant to appear at the examination held on 26.09.2010 and kept his result in sealed cover. By filing counter, after serving copy thereof on the other side, they have opposed the prayer of the Applicant. When this matter is taken up for hearing today, by filing Memo learned Counsel for the Applicant submitted that the main relief is already granted to the applicant and does not want to pursue the other reliefs. Mr.R.C.Behera, Learned ASC, present in Court today has no objection to this. In view of the memo and submission made by the Learned Counsel for the Applicant this OA stands dismissed. No costs.

  
(A.K. Patnaik)  
Member(J)

  
(C.R. Mohapatra)  
Member (A)